

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 478/TL/2024

Coram:

**Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member**

Date of order: 5th March, 2025

In the matter of

Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of separate RTM Transmission License to POWERGRID Bikaner Neemrana Transmission Limited.

And

In the matter of

**POWERGRID Bikaner Neemrana Transmission Limited,
(A 100% wholly owned subsidiary of Power Grid Corporation of India Limited),
B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi-110016.**

.... Petitioner

Vs

- 1. Uttar Pradesh Power Corporation Limited,
Shakti Bhawan, 14, Ashok Marg,
Lucknow-226001, Uttar Pradesh.**
- 2. Ajmer Vidyut Vitran Nigam Limited,
Corporate office, Vidyut Bhawan,
Panchsheel Nagar, Makarwali road
Ajmer-305004, Rajasthan.**
- 3. Jaipur Vidyut Vitran Nigam Limited,
132 kV, GSS RVPNL Sub-station Building,
Caligiri Road, Malviya Nagar,
Jaipur-302017, Rajasthan.**
- 4. Jodhpur Vidyut Vitran Nigam Limited,
New Power House, Industrial Area,**

Jodhpur-342003, Rajasthan.

5. **Himachal Pradesh State Electricity Board Limited,**
Vidyut Bhawan, Kumar House Complex Building II,
Shimla-171004, Himachal Pradesh.
6. **Punjab State Power Corporation Limited,**
The Mall, PSEB head office, Patiala-147001.
7. **Haryana Power Purchase Centre,**
Shakti Bhawan, Sector-6,
Panchkula-134109, Haryana.
8. **Jammu Kashmir Power Corporation Limited,**
220/66/33 kV Gladni SS SLDC buliding
Narwal, Jammu.
9. **BSES Yamuna Power Limited,**
B-Block, Shakti Kiran, Bldg.
(Near Karkardooma Courts),
Karkardoomam, 2nd Floor, New Delhi-110092.
10. **BSES Rajdhani Power Limited,**
BSES Bhawan, Nehru Place,
New Delhi-110019.
11. **Tata Power Delhi Distribution Limited,**
NDPL House, Hudson Lines, Kingsway Camp,
Delhi-110009.
12. **Chandigarh Administration,**
Sector -9, Chandigarh.
13. **Uttarakhand Power Corporation Limited,**
Urja Bhawan, Kanwali Road,
Dehradun, Uttarakhand.
14. **New Delhi Municipal Council,**
Palika Kendra, Sansad Marg,
New Delhi-110002.
15. **North Central Railway Allahabad,**
Uttar Pradesh.
16. **Central Transmission Utility India Limited,**
Saudamini, Plot No.2, Sector -29,

Gurgaon-122001.

17. **Central Electricity Authority,**
Sewa Bhawan, R. K. Puram,
Sector-1, New Delhi-110066.
18. **NTPC Renewable Energy Limited,**
A-8A, EOC, NTPC,
Sector 24, Gautam Budh Nagar,
Noida-201301, Uttar Pradesh.
19. **Deshraj Solar Energy Private Limited,**
6th Floor, MGF Corporate Park, Saket,
New Delhi-110017.
20. **Sunbreeze Renewables Nine Private Limited,**
Dsm-648, 6th Floor, DLF Tower, Shivaji Marg,
Najafgarh Road, Moti Nagar, Karam Pura,
West Delhi-110015, New Delhi.
21. **MRS Buildvision Private Limited,**
Plot No. 315, Nemi Nagar Extension, Vaishali Nagar,
Jaipur-302021, Rajasthan.

.... Respondents

Parties present:

Shri Prashant Kumar, PBNTL
Shri Hemant Singh, Advocate, SRNPL
Ms. Nehul Sharma, Advocate, SRNPL
Shri Tabrez Malawat, Advocate, MRS Buildvision Pvt. Ltd.
Shri Syed Hamza, Advocate, MRS Buildvision Pvt. Ltd.
Shri Sourajit Sarkar, Advocate, MRS Buildvision Pvt. Ltd.
Ms. Rupali Jain, Advocate, MRS Buildvision Pvt. Ltd.

ORDER

The Petitioner, POWERGRID Bikaner Neemrana Transmission Limited (hereinafter referred to as 'the Petitioner'), has filed the present Petition under Sections 14 of the Electricity Act, 2003 (hereinafter referred to as 'the Act') read with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 (hereinafter referred to

as ‘the Transmission Licence Regulations’) for the grant of a separate RTM Transmission License to POWERGRID Bikaner Neemrana Transmission Limited for transmission schemes namely “Implementation of 02 nos. of 220 kV line bays at 765/400/220 kV Bikaner-III PS for interconnection of 500 MW REGS of M/s NTPC Renewable Energy Ltd” and “Implementation of 01 nos. of 220 kV line bay for interconnection of 300 MW REGS of Deshraj Solar Energy Pvt. Ltd. (DSEPL) and 3 nos 400 kV line bays for interconnection of 1400 MW RPPD of M/s Sunbreeze Renewables Nine Pvt. Ltd. (SR9PL) (02 nos bays) & 1000 MW RPPD of M/s MRS Buildvision Pvt. Ltd. (MBPL) (01 no. Bay) at 765/400/220 kV Bikaner-III PS” under the Regulated Tariff Mechanism (RTM) mode (hereinafter referred to as the ‘transmission project’). The scope of the project for which a transmission licence has been sought is as under:

- (a) **“Implementation of 02 nos. of 220 kV line bays at 765/400/220 kV Bikaner-III PS for interconnection of 500 MW REGS of M/s NTPC Renewable Energy Ltd.”** assigned by CTUIL vide OM dated 13.9.2024. The detailed scope is as follows:

S.No.	Scope of the Transmission Scheme	Capacity/km	Implementati on timeframe
1.	02 nos. 220 kV line bays at 765/400/220 kV Bikaner-III PS for interconnection of 500 MW REGS of M/s NTPC Renewable Energy Ltd. (NTPC-REL)	220 kV line bay – 2 nos.	31.12.2025
Total Estimated Cost:			Rs 11.14 Crores

- (b) **“Implementation of 01 nos. of 220 kV line bay for interconnection of 300 MW REGS of M/s Deshraj Solar Energy Pvt. Ltd. (DSEPL) and 3 nos 400 kV line bays for interconnection of 1400 MW RPPD of M/s Sunbreeze Renewables Nine Pvt. Ltd. (SR9PL) (02 nos bays) & 1000 MW RPPD of M/s MRS Buildvision Pvt. Ltd. (MBPL) (01 no. Bay) at 765/400/220 kV Bikaner-III PS”** assigned by CTUIL vide OM dated 23.10.2024. The detailed scope is as follows:

S. No.	Scope of the Transmission Scheme	Capacity/km	Implementation timeframe
1.	1 no. 220kV line bays at 765/400/220kV Bikaner-III PS for interconnection of 300MW REGS of M/s Deshraj Solar Energy Pvt. Ltd. (DSEPL)	220 kV line bay – 1 nos.	31.03.2026
2	3 nos. of 400 kV line bays at 765/400/220 kV Bikaner-III PS for interconnection of 1400MW RPPD of M/s Sunbreeze Renewables Nine Pvt. Ltd. (SR9PL) (2 nos. bays) & 1000MW RPPD of M/s MRS Buildvision Pvt. Ltd. (MBPL) (1 no. bay)	400 kV line bay (including associated tie bay) – 3 nos.	22.08.2026
Total Estimated Cost:			Rs 50.09 Crores

2. The Petitioner, POWERGRID Bikaner Neemrana Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited) is an Inter-State Transmission Licensee and is implementing the *“Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-1) (Bikaner Complex): PART-A”* on Build, Own, Operate and Transfer (BOOT) basis (hereinafter referred to as “TBCB Project”). The Commission vide order dated 13.04.2024 passed in Petition No. 47/TL/2024 has granted a transmission license (TBCB License) to the Petitioner for the aforesaid TBCB Project.

3. Subsequently, the Central Transmission Utility of India Limited (CTUIL) vide OM dated 13.9.2024 and vide OM dated 23.10.2024 has assigned the Transmission Project *“Implementation of 02 nos. of 220 kV line bays at 765/400/220 kV Bikaner-III PS for interconnection of 500 MW REGS of M/s NTPC Renewable Energy Ltd”* and *“Implementation of 01 nos. of 220 kV line bay for interconnection of 300 MW REGS of M/s Deshraj Solar Energy Pvt. Ltd. (DSEPL) and 3 nos 400 kV line bays for interconnection of*

1400 MW RPPD of M/s Sunbreeze Renewables Nine Pvt. Ltd. (SR9PL) (02 nos bays) & 1000 MW RPPD of M/s MRS Buildvision Pvt. Ltd. (MBPL) (01 no. Bay) at 765/400/220 kV Bikaner-III PS” respectively to the Petitioner through “Regulated Tariff Mechanism” (RTM) mode.

4. The Petitioner has submitted that after the grant of the transmission licence, the Petitioner shall proceed to implement the transmission scheme under the RTM mode. The estimated completion cost of the transmission scheme, as per CTUIL’s Office Memorandum (OM) dated 13.9.2024, is Rs. 11.14 Crores and the estimated completion cost of the transmission scheme, as per CTUIL’s Office Memorandum (OM) dated 23.10.2024, is Rs. 50.09 Crores. After completion of the transmission scheme, the Petitioner shall approach the Commission for determination of transmission charges in accordance with the Transmission Licence Regulations.

5. The transmission schemes were agreed in the 23rd Consultation Meeting for Evolving Transmission Schemes (CMETS) held in the Northern Region on 29.8.2023 and the 27th CMETS held on 10.1.2024.

6. Based on the above, CTUIL, vide its Office Memorandum dated 13.9.2024 and vide OM dated 23.10.2024 has assigned the Transmission Project *“Implementation of 02 nos. of 220 kV line bays at 765/400/220 kV Bikaner-III PS for interconnection of 500 MW REGS of M/s NTPC Renewable Energy Ltd”* and *“Implementation of 01 nos. of 220 kV line bay for interconnection of 300 MW REGS of M/s Deshraj Solar Energy Pvt. Ltd. (DSEPL) and 3 nos 400 kV line bays for interconnection of 1400 MW RPPD of M/s Sunbreeze Renewables Nine Pvt. Ltd. (SR9PL) (02 nos bays) & 1000 MW RPPD of M/s MRS Buildvision Pvt. Ltd. (MBPL)*

(01 no. Bay) at 765/400/220 kV Bikaner-III PS” on RTM mode along with identifying the implementing agency and also addressing the same to the Ministry of Power, Government of India, and NCT.

7. The Commission, after considering the application of the Petitioner in light of the provisions of the Act and the Transmission Licence Regulations, vide its order dated 20.1.2025, *prima facie* proposed to grant a separate transmission licence to the Petitioner to implement the transmission projects detailed in paragraph 1 of the order. The relevant extract of the order dated 20.1.2025 is extracted as under:

“25. We have considered the Petitioner’s submission. The Petitioner has filed the present Petition for the issuance of a separate transmission licence to implement project “Implementation of 02 nos. of 220 kV line bays at 765/400/220 kV Bikaner-III PS for interconnection of 500 MW REGS of M/s NTPC Renewable Energy Ltd.” and “Implementation of 01 nos. of 220 kV line bays for interconnection of 300 MW REGS of M/s Deshraj Solar Energy Pvt. Ltd. (DSEPL) and 3 nos. 400 kV line bays for interconnection of 1400 MW RPPD of M/s Sunbreeze Renewables Nine Pvt. Ltd. (SR9PL) (02 nos) & 1000 MW RPPD of M/s MRS Buildvision Pvt. Ltd. (MBPL) (01 no. Bay) at 765/400/220 kV Bikaner-III PS”. The Petitioner is directed to implead the generating station for whom the associated bays are proposed under the instant application.

27. We observe that the bays have been awarded for implementation to the Petitioner under RTM mode by the CTUIL. CTUIL is directed to clarify on an affidavit within two weeks the reasons for keeping the bay implementation schedule in December 2025/ March 2026 when the start date of connectivity is in November 2026. The generating stations are directed to submit on an affidavit within two weeks of issuance of the Order the schedule when the bays are required by them.

28. Considering the material on record, we are prima-facie of the view that the Petitioner satisfies the conditions for the grant of a separate RTM transmission licence under Section 15 of the Act read with the Transmission Licence Regulations for implementation of the transmission project as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspapers and on the Commission’s website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of a transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission on or before 4.2.2025.”

8. In compliance with the Order dated 20.1.2025 the Petitioner has impleaded the generating stations for whom the associated bays are proposed under the instant application.

NTPC Renewable Energy Limited reply dated 31.1.2025:

9. In compliance with the Order dated 20.1.2025, NTPC Renewable Energy Limited, one of the generating stations, vide affidavit dated 31.1.2025, has submitted as under:

(a) NTPC Renewable Energy Limited (Respondent No. 18) was awarded a 500 MW Round the Clock (RTC) capacity under tariff-based competitive bidding by REMCL, with a Power Purchase Agreement signed with Western Railways and a Scheduled Commissioning Date (SCOD) of 28.6.2025. Thereafter, it applied for the 500 MW solar connectivity at Bikaner-III PS under a Letter of Award from REMCL, which is part of the 650 MW solar component of the 500 MW RTC project.

(b) CTUIL initially granted 500 MW connectivity at 400 kV Bikaner-IV PS with a start date of August 2026. However, in a reallocation meeting on 2.1.2024, the connectivity was shifted to the 220 kV Bikaner-III PS, which NTPC REL accepted to enable early power evacuation. While the solar project requires connectivity from June 2025, the in-principle grant of connectivity estimates the earliest availability/COD of Bikaner-III PS as December 2025.

10. NTPC Renewable Energy Limited intimated CTUIL for connectivity of a 500 MW solar project from December 2025 to provide the power to Western Railway earliest. Therefore, the bay is required from December'2025 to comply with the commissioning timelines as per

the signed PPA.

Deshraj Solar Energy Private Limited Reply dated 31.1.2025:

11. In compliance with the Order dated 20.01.2025, Deshraj Solar Energy Private Limited (hereinafter referred to as “DSEPL”), one of the generating stations, vide affidavit dated 31.1.2025, has submitted as under:

(a) As DSEPL requested for an early bay completion date, before the GNA effectiveness date, which was discussed and agreed to in the 27th CMETS-NR meeting held on 10.1.2024. Accordingly, CTUIL issued the final grant of the connectivity to Deshraj Solar Energy Private Limited on 30.12.2024 at Bikaner-III PS with the connectivity start date of 11.11.2026 linked to the commissioning of the transmission system for the effectiveness of the GNA and with terminal bay commissioning schedule of 31.3.2026 to be developed under ISTS scope.

(b) DSEPL is developing the 300 MW solar project with planned COD of 31.3.2026 and intends to evacuate the power utilizing the real time margins available in the transmission system at/ beyond Bikaner-III PS till the connectivity is made effective, i.e., by 11.11.2026. The status of project development is as follows:

(i) 100% land acquisition has been completed.

(ii) Route survey for the dedicated transmission line has been completed.

(iii) Purchase Order for 2 x 150 MVA Transformers has been placed.

(iv) EPC contract is under finalization.

(c) Accordingly, the ISTS terminal bay no. 219 is required to be commissioned by 31.3.2026 to enable Deshraj’s solar power project to evacuate the power utilizing the real time margins as available at/ beyond Bikaner-III PS.

Sunbreeze Renewables Nine Private Limited Reply dated 4.2.2025:

12. Sunbreeze Renewables Nine Private Limited (hereinafter referred to as “SRNPL”), one of the generating stations, vide affidavit dated 4.2.2025, has submitted as under:

(a) It is implementing a 1,400 MW solar park in Lakhusar Village, Bikaner District, Rajasthan. Further, for the evacuation of power from the said generation project, M/s Sunbreeze Renewables filed two connectivity applications with CTUIL, one for 400 MW and another for 1,000 MW on 22.6.2023 and 26.7.2023, respectively, seeking connectivity at the Bikaner-III pooling station through a 400 kV double circuit line for a cumulative capacity of 1,400 MW.

(b) The start date of the connectivity under GNA may be taken with effect from 1.5.2025. However, considering the expected commissioning date of the transmission system, CTUIL confirmed the start date of connectivity under the GNA as 28.2.2026. In light of this, an in-principle grant of connectivity-cum-GNA for the 1,400 MW (1,000 MW + 400 MW) was issued on 31.10.2023, with the start date of connectivity set as 28.2.2026. Based on this timeline, the generation project was initiated in alignment with the connectivity start date of February 2026.

(c) Subsequently, the final grant of connectivity was issued on 22.11.2024 for 400 MW and on 30.12.2024 for 1,000 MW, with a revised scheduled date for the commercial operation of the bay at the ISTS end set for 22.8.2026. Notably, as per the current progress of the project, more than 90% of the land has already been acquired, and contracts for EPC, module procurement, and the balance of the system

have been awarded. The commissioning of the generation project is planned to commence in December 2025 and is expected to be completed by February 2026. Accordingly, Sunbreeze Renewables, vide its letters dated 8.1.2025 and 28.1.2025, requested to CTUIL and the Petitioner for an early bay completion date i.e., one bay by December 2025 and the other by February 2026.

(d) A similar request has already been considered for implementation at the Bikaner-III substation for (a) two 220 kV line bays for the interconnection of 500 MW REGS of NTPC Renewable Energy Limited and (b) One 220 kV bay for the interconnection of 300 MW REGS of M/s Deshraj Solar Energy Private Limited.

(e) Accordingly, suitable directions may be issued to CTUIL and POWERGRID to facilitate the early implementation of two 400 kV bays, namely Bay 1 – Main Bay 449, Tie Bay 448, and Bay 2- Main Bay 452, Tie Bay 451. In addition, that Bay 1 be completed by December 2025 and Bay 2 by February 2026 for the purpose of alignment of implementation of the abovementioned bays with the generation project being implemented by the Sunbreeze Renewables Nine Private Limited.

MRS Buildvision Private Limited Reply dated 4.2.2025:

13. MRS Buildvision Private Limited (hereinafter referred to as “MRSBPL), vide affidavit dated 4.2.2025, has submitted as under:

(a) MRSBPL has duly undertaken the work of construction and commissioning in relation to the 400/33kV Pooling Substation at Village Karnisar, Bhatiyar, Tehsil

Pugal, District Bikaner Rajasthan and 400kV transmission line at ISTS of 765/400/220 kV ISTS GSS of the Central Transmission Utility of India Limited (hereinafter referred to as "CTUIL/ Respondent No. 16"), situated at Village Barjoo, Tehsil Pugal, District Bikaner, Rajasthan at 400 KV.

(b) Respondent No. 16 is developing Main Bay No. 446 and Tie Bay No. 445, both 400 kV ("Bays") for accommodating the 1000 MW Solar Power from MRSBPL's Solar Power Park.

(c) As per the final grant of the connectivity issued by Respondent No. 16 vide letter bearing No. CTU/N/5/Conn-INT—1C/2200000098 dated 25.10.2024, the revised scheduled date of the GNA for the 400 kV bays is 22.8.2026. However, earlier, the scheduled GNA date for the 400 kV bays was 28.2.2026.

(d) Accordingly, the proposed Bays are intended to be used by the MRSBPL from 30.4.2025. Pertinently, the schedule GNA earlier indicated was 22.2.2026. On the basis of the same, MRSBPL agreed to initiate the project-related work and is keen to utilise bays by the said time period. Further, in alternative, considering the commissioning schedule, MRSBPL intends to use the same latest by 30.4.2026 and not beyond the said time period.

CTUIL Reply dated 5.2.2025:

14. In compliance with the Order dated 20.1.2025, CTUIL, vide its affidavit dated 5.2.2025 submitted as under:

(i) With regard to implementation of the 02 nos. of 220 kV line bays at 765/400/220 kV Bikaner-III PS for interconnection of 500 MW REGS of M/s NTPC Renewable

Energy Ltd., NTPC Renewable Energy Ltd. was agreed to be granted connectivity at Bikaner-IV PS in the 25th CMETS-NR meeting held on 31.10.2023. However, in the reallocation meeting held on 2.1.2024, NTPC Renewable opted to shift the 500 MW connectivity from Bikaner-IV PS to 220kV level of Bikaner-III PS. Accordingly, in the 27th CMETS-NR meeting held on 10.1.2024, it was agreed to grant the connectivity of 500 MW to M/s NTPC at 220 kV Bikaner-III PS through 2 nos. of 220 kV line bays. M/s NTPC agreed for the same with 220 kV bays at Bikaner-III end under the ISTS scope. In the above meeting, it was also informed that M/s NTPC vide mail dated 10.1.2024 has requested for early bay completion date (before GNA effectiveness date) as 31.12.2025. It was informed that liability for the bay charges will be on the RE applicants in case of generation delay and power evacuation will be based on the availability of real time margins only. Keeping above in view, bay implementation schedule was finalized as 31.12.2025.

(ii) With regard to implementation of 01 no. of 220 kV line bay for interconnection of 300 MW REGS of M/s Deshraj Solar Energy Pvt. Ltd. (DSEPL) at 765/400/220 kV Bikaner-III PS, Deshraj Solar Energy Pvt. Ltd. was agreed to be granted 300MW connectivity at Bikaner-IV PS in the 25th CMETS-NR meeting held on 31.10.2023. However, in the reallocation meeting held on 2.1.2024, Deshraj Solar Energy opted to shift the 300 MW connectivity from Bikaner-IV PS to 220kV level of Bikaner-III PS. Accordingly, in the 27th CMETS-NR meeting held on 10.01.2024, it was agreed to grant the connectivity of 300 MW to M/s Deshraj at 220 kV Bikaner-III PS through 1 no. of 220 kV line bay. M/s Deshraj agreed for the same with 220 kV bays at Bikaner-III end under ISTS scope. In the above meeting, it was also

informed that M/s Deshraj, vide mail dated 6.1.2024, has requested for early bay completion date (before GNA effectiveness date) as 31.3.2026. It was informed that liability for the bay charges will be on RE applicants in case of generation delay and power evacuation will be based on the availability of real time margins only. Keeping above in view, bay implementation schedule was finalized as 31.3.2026.

Hearing dated: 6.2.2025

15. During the course of the hearing the representative of the Petitioner submitted that the present Petition had been filed for the grant of a separate transmission licence for implementing the transmission projects viz. (i) "Implementation of 2 Nos. of 220 kV line bays at 765/400/220 kV BikanerIII PS for interconnection of 500 MW REGS of M/s NTPC Renewable Energy Ltd.", and (ii) "Implementation of 1 Nos. of 220 kV line bay for interconnection of 300 MW REGS of M/s Deshraj Solar Energy Pvt. Ltd. (DEPL) and 3 Nos. of 400 kV line bays for interconnection of 1400 MW RPPD of M/s Sunbreeze Renewables Nine Pvt. Ltd. (02 Nos. of bays) & 1000 MW RPPD of M/s MRS Buildvision Pvt. Ltd. (01 No. of bay) at 765/400/220 kV Bikaner-III PS" under the RTM mode. He further submitted that in terms of the order dated 20.1.2025, the Petitioner has impleaded RE generators for whom the associated bays are being implemented by the Petitioner, and these RE generators have also filed their respective response in the matter.

16. Learned counsel for the Respondent, Sunbreeze Renewables Nine Private Limited (SRNPL), submitted that the commissioning of SRNPL's generating stations is expected to start in December 2025 and would be completed by February 2026 and accordingly, SRNPL has approached the Respondent CTUIL and the Petitioner for an early bay completion of two 400 kV bays, i.e., Bay 1-by December 2025 and Bay 2 - by February 2026.

17. The representative of CTUIL submitted that the bays for two out of four RE generators, i.e., NTPC Renewable Energy Ltd. and Deshraj Solar Energy Pvt. Ltd., are being implemented before their start date of connectivity/GNA effectiveness date based on their schedule and the liability for the bay charges will be on these generators in case of delay on their part, which was also discussed in the CMETS meetings and also conveyed to the generators.

18. In response to the specific query of the Commission regarding the request for the early commissioning of bays by the other two RE generators in the matter, i.e., SRNPL and MRSBPL, the representative of the Petitioner submitted that while the implementation timeframe for 3 x 400 kV line bays is 22.8.2026 and completion date for these bays shall be only 22.8.2026, however, the Petitioner will endeavor to make them available prior to the said date if possible. The representative of CTUIL also added that before the GNA effectiveness date, the evacuation of power from these RE Projects would be done on the basis of real time margin available in the system under the T-GNA and bays implementation timeframe shall be 22.8.2026 in accordance with CTUIL`s OM dated 23.10.2024.

19. We have noted the above submissions of the Petitioner, Respondents, and CTUIL. We observe that the bay implementation schedule for REGS, as listed below, is before the start date of Connectivity as follows:

Sr No.	RE Developer(s)	Allocated line bays	Bay implementation schedule as per CTUIL	Start Date of Connectivity	Reason of mismatch
1.	NTPC Renewable Energy Ltd.	2 No. of 220 kV	31.12.2025	11.11.2026	As per the request of REGS
2.	Deshraj Solar Energy Pvt. Ltd.	1 No. of 220 kV	31.03.2026	11.11.2026	As per the request of REGS

4.	Sunbreeze Renewables Nine Pvt.Ltd.	2 No of 400KV	22.08.2026	22.08.2026	NA
5.	MRS Buildvision Pvt.Ltd.	1 No of 400KV	22.08.2026	22.08.2026	NA

20. CTUIL has clarified that the schedule of implementation of bays is kept earlier than the start date of Connectivity as sought by the REGS. REGS has also submitted that it has sought earlier implementation of bays to enable them to evacuate power on available margins in the system. For 400KV line bays CTUIL has submitted that their implementation date shall be only by 22.08.2026. CTUIL has further clarified that the generators are informed that the liability for bay charges will be on RE applicants in case of generation delay beyond the implementation schedule of bays, and power evacuation will be based on the availability of real time margins only. We observe that since REGS entities have sought a timeframe of bays as noted above, the scheduled date for such bays is in order.

21. In light of the above discussions, we proceed to consider the application of the Petitioner for the grant of the transmission licence.

22. As regards the grant of a transmission licence, Clauses (13) and (14) of Regulation 5 of the Transmission Licence Regulations,2024 provide as under:

“(15) The Commission may after consideration of the further suggestions and objections, if any, received in response to the public notice as aforesaid, grant licence as nearly as practicable in Form-III attached to these regulations or for reasons to be recorded in writing, reject the application if such application is not in accordance with the provisions of the Act, the rules or regulations made thereunder or any other law for the time being in force or for any other valid reason.

(16) The Commission may, before granting licence or rejecting the application, provide an opportunity of hearing to the applicant, the Central Transmission Utility, the longterm customers, or the person who has filed suggestions and objections, or any other person: Provided further that the applicant shall always be given a reasonable opportunity of being heard before rejecting the application.”

23. In our order dated 20.1.2025, we had proposed to grant a transmission licence to the Petitioner company and directed for the issuance of public notice. In response to the public notice, no suggestions/ objections have been received. CTUIL, vide its letter dated 7.11.2024, has recommended the grant of a transmission licence to the Petitioner company. Considering the submissions of the Petitioner and CTUIL, we direct that the transmission licence be granted to the Petitioner, POWERGRID Bikaner Neemrana Transmission Limited, to establish the transmission scheme through the RTM route as per the details given in paragraph 1 above.

24. The grant of the transmission licence to the Petitioner (hereinafter referred to as “the licensee”) is subject to the fulfilment of the following conditions throughout the period of licence:

(a) The transmission licence shall, unless revoked earlier, remain in force for a period of 25 years from the date of issue;

(b) The transmission licensee shall comply with the provisions of the Transmission Licence Regulations or any subsequent enactment thereof during the period of subsistence of the licence;

(c) The licensee may make an application, two years before the expiry of the initial licence period, for the grant of the transmission licence for another term in accordance with Regulation 9 (2) of the Transmission Licence Regulations, which shall be considered by the Commission in accordance with law;

(d) The licensee shall not enter into any contract for or otherwise engage in the business of trading in electricity during the period of subsistence of the transmission

licence;

(e) The licensee shall have the liability to pay the license fee in accordance with the provisions of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any subsequent enactment thereof. Delay in payment or non-payment of licence fee or a part thereof for a period exceeding sixty days shall be construed as a breach of the terms and conditions of the licence;

(f) The licensee shall comply with the directions of the National Load Despatch Centre under Section 26 of the Act, or the Regional Load Despatch Centre under sub-section (3) of Section 28 or sub-section (1) of Section 29 of the Act, as may be issued from time to time for maintaining the availability of the transmission system;

(g) The licensee shall remain bound by the provisions of the Central Electricity Regulatory Commission (Standard of Performance of inter-State transmission licensees) Regulations, 2012 or subsequent enactment thereof;

(h) The licensee shall provide the non-discriminatory open access to its Transmission System for use by any other licensee, including a distribution licensee or an electricity trader, or generating company or any other person in accordance with the Act; the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008; the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2023; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023, as amended from time to time or any subsequent re-enactments

thereof;

(i) The licensee shall not undertake any other business for optimum utilization of the transmission system without prior intimation to the Commission and shall comply with the provisions of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for other business) Regulations, 2020;

(j) The licensee shall remain bound by provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 as amended from time to time;

(k) The licensee shall remain bound by the provisions of the Act, the Rules and Regulations framed thereunder, in particular the 2024 Transmission Licence Regulations, the Grid Code, the Standards specified by the Central Electricity Authority, orders and directions of the Commission issued from time to time;

(l) The licensee shall ensure the execution of the Project as per the Technical Standards and Grid Standards of the CEA;

(m) The licensee shall submit all such report or information as may be required under 2024 Transmission Licence Regulations, Standard of Performance Regulations or any other regulation of the Commission or as per the directions of the Commission as may be issued from time to time;

(n) The licensee shall ensure that the EPC contract for the execution of work under the scope of the project is awarded through a competitive bidding process.

25. CTUIL and the Central Electricity Authority shall monitor the execution of the Project and bring to the Commission's notice any lapse on the part of the licensee in meeting the schedule for further appropriate action in accordance with the provisions of the Act and the Transmission Licence Regulations.

26. It is noted that the CTUIL, vide its letter dated 10.01.2025, has requested the Ministry of Power to clarify the requirement of approval of the Central Government to transmission schemes under the Transmission System Planning Rules, 2021 for Projects costing up to Rs. 500 crores approved by NCT/CTUIL as per the Ministry's Order dated 28.10.2021. CTUIL is directed to place on record the response received from the Ministry of Power as and when it is received. Meanwhile, we grant the transmission licence to the Petitioner Company so that the implementation work of the instant transmission scheme may not be delayed.

27. An extract of a copy of this order shall be sent to the Central Government in the Ministry of Power and the Central Electricity Authority in terms of sub-section (7) of Section 15 of the Electricity Act, 2003, for their information and record.

28. Petition No. 478/TL/2024 is allowed in terms of the above.

Sd/-
(Harish Dudani)
Member

Sd/-
(Ramesh Babu V.)
Member

Sd/-
(Jishnu Barua)
Chairperson